

करेंगे कि क्या सरकार जमाये हुई बनास्पति तेल के बारे में किसी अन्तिम निर्णय पर पहुँची है ?

(ख) क्या मन्त्री जी इस सम्बन्ध में अनुसंधान करने के लिये सरकार द्वारा नियुक्त किये गये वैज्ञानिकों द्वारा प्रेषित प्रतिवेदन को सदन-पटल पर रखने की कृपा करेंगे ?

The Minister of Food and Agriculture (Shri Kidwai): (a) The Government has been advised that consumption of *vanaspati* is not injurious. The production of *vanaspati* cannot, therefore, be prohibited on the ground that it is deleterious to human health.

(b) The report is under print and a copy of the same will be placed on the Table of the House as soon as ready.

BOMBAY TELEPHONE ASSOCIATION

***989. Shri A. K. Gopalan:** Will the Minister of Home Affairs be pleased to state:

(a) whether Government have received a copy of the memorandum dated December 11, 1951, sent by the Honorary Secretary of the Bombay Telephone Association to the Inspector General of Police, Special Police Establishment, Bombay; and

(b) if so, the action taken on the same?

The Minister of Home Affairs and States (Dr. Katju): (a) A copy of the memorandum bearing the date 11th December 1951 was received by the Inspector General, Special Police Establishment, by post on the 3rd June 1952.

(b) The report deals with matters which have already been under investigation by the Special Police Establishment.

SUPERINTENDENTS AND ASSISTANT SUPERINTENDENTS

***990. Shri A. K. Gopalan:** Will the Minister of Home Affairs be pleased to state what the educational qualifications, length of service and age limits are prescribed for the posts of Superintendents and Assistant Superintendents in the Central Secretariat Service?

The Minister of Home Affairs and States (Dr. Katju): I lay a statement

on the Table of the House. [See Appendix V, annexure No. 30.]

MADRAS-VIJAYAWADA RAILWAY LINE

***991. Shri B. S. Murthy:** Will the Minister of Railways be pleased to state:

(a) the steps to be taken to relieve the bottle-neck of traffic between Madras and Vijayawada; and

(b) the total estimated cost for having a double line between Madras and Vijayawada?

The Minister of Railways and Transport (Shri L. B. Shastri): (a) A scheme for increasing the capacity to an appreciable extent by running longer trains on the Madras-Bezwada Section is in hand. The loop lines at the stations are already being lengthened to permit of movement of longer trains and, therefore, of a larger number of wagons with the same number of trains. It is also proposed to improve facilities in the Bezwada yard and over the Kistna Bridge.

(b) The doubling of the line between Madras and Bezwada will entail an expenditure roughly of the order of 18 crores.

THALAGUPPA-JOGS RAILWAY LINE

***992. Shri Madiah Gowda:** Will the Minister of Railways be pleased to state whether there is any scheme to extend Railway line from Thalaguppa to Jogs (Mysore)?

The Minister of Railways and Transport (Shri L. B. Shastri): There is no scheme to extend the railway line from Thalaguppa to Jogs.

BAKSHI TEK CHAND REPORT.

***993. Prof. Agarwal:** Will the Minister of Home Affairs be pleased to state:

(a) when the Bakshi Tek Chand Report on eradicating corruption was submitted to Government;

(b) what are the main recommendations of this Report; and

(c) when Government propose to implement the recommendations of the Report?

The Minister of Home Affairs and States (Dr. Katju): (a) The final Report signed by the members of the Committee was received by Government on the 2nd June 1952.

(b) and (c). A statement, showing the main recommendations and the

action taken by Government thereon, placed on the Table of the House. [See Appendix V, annexure No. 31.]

I hope to supply members shortly with copies of the Report.

INTERNATIONAL AIRWAYS

*994. **Shri L. J. Singh:** Will the Minister of Communications be pleased to state whether it is a fact that Government are contemplating to chalk out a Scheme for International Airways from Imphal to Michina and from Michina to Rangoon and from Rangoon to Hongkong?

The Deputy Minister of Communications (Shri Raj Bahadur): No, Sir.

LOSS OF POSTAL ARTICLES

*996. **Shri M. L. Dwivedi:** Will the Minister of Communications be pleased to state:

(a) whether it is a fact that there is an increase in the cases of defalcation or loss of public money including money order frauds or losses, and loss of cash and stamps, recently as compared to previous years;

(b) the number of departmental employees responsible for such cases and if all of them have been suitably punished;

(c) the steps taken by Government to bring down the number of these cases to a minimum; and

(d) out of the total loss, how much has been recovered?

The Deputy Minister of Communications (Shri Raj Bahadur): (a) Yes.

(b) In 1950-51, 802 officials were involved. Out of these, 130 were convicted by Court;

52 acquitted by Court;

71 dealt with departmentally;

36 absconded or died;

249 were under trial on 31st March, 1951;

264 were the subject of departmental or police enquiry.

(c) Suitable remedial steps are taken from time to time, and deterrent punishments are awarded to culprits. Monetary responsibility is fixed on officials through whose negligence the commission of the fraud is facilitated. Supervising officers who are found slack are also brought to book.

(d) Out of the total loss of Rs. 6,42,176 sustained during 1950-51, a sum of Rs. 81,508 was recovered in 1951-52.

FEDERAL FINANCIAL INTEGRATION IN TRAVANCORE-COCHIN

*997. **Kumari Annie Mascarene:** Will the Minister of States be pleased to state:

(a) whether the Federal Financial Integration had been completed in Travancore and Cochin State; and

(b) the criteria for fixing the rank, grade and salary of the State personnel?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes.

(b) The rank, grade and salary of personnel absorbed into Central Departments have generally been fixed on the recommendations of Departmental Committees constituted for the purpose and in certain cases, with the assistance of the Special Recruitment Board.

CROP COMPETITION SCHEME

*998. **Shri Sanganna:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether the Crop Competition Scheme sponsored by the Government of India has helped increase in the yield of foodgrains during the last two years in the State of Orissa;

(b) if the answer to part (a) above be in the affirmative, the yield of additional produce during the above period; and

(c) the additional acreage of land brought under cultivation during the above period?

The Minister of Food and Agriculture (Shri Kidwai): (a) to (c). Unlike works and supplies schemes which directly increase foodgrains production, crop competitions lead to increase in production only in an indirect manner, by fostering healthy competition amongst cultivators and thereby inducing them to achieve higher yields per acre. It is not, therefore, possible to estimate the actual increase in production resulting from these competitions.

In Orissa crop competitions have been organised since 1950-51. For the reasons already stated it is not, however, possible to give any idea of the actual increase in production achieved or of the additional area that might have been brought under cultivation, as a result of these competitions.